

नवम्बर, 1967 के अतारंकित प्रश्न संख्या 1856 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) चमड़ा कमाने की सामग्री के उत्पादन के लिये कितनी फर्मों ने आवेदन किया था;

(ख) किस फर्म को लाइसेंस दिया गया ; और

(ग) इस फर्म को सरकार ने कितनी वित्तीय सहायता दी ?

औद्योगिक विकास तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) चमड़ा कमाने का सामान बनाने के लिये 6 फर्मों ने आवेदन दिए हैं। इनमें से एक ने चमड़ा कमाने के मिश्रित सत् के लिए और पांच ने चमड़ा कमाने के कृत्रिम सामान के लिए आवेदन किया है।

(ख) उद्योग (विकास तथा विनियमन) अधिनियम, 1951 के अन्तर्गत निम्नलिखित फर्मों को लाइसेंस दिए गए थे :—

1. मेसर्स टैन इण्डिया वैटल एक्स्ट्रेक्ट कम्पनी लि०, मद्रास।
2. मेसर्स बास्फ (इण्डिया) लि०, बम्बई।
3. मर्नन प्लाइड रेखीन्स एण्ड केमिकल्स प्राइवेट लि०, कलकत्ता।
4. इन्डोफिल केमिकल्स लि०, बम्बई।

(ग) मेसर्स टैन इण्डिया वैटल एक्स्ट्रेक्ट कम्पनी लि० को आई० सी० आई० पी० आई० से मशीनों का आयात करने के लिए 13.2 लाख रुपये का एक ऋण मंजूर किया गया था। दूसरी फर्मों ने सरकार से वित्तीय सहायता नहीं मांगी थी।

Indo-U.S.S.R. Industrial Ventures

1289. SHRI MANIBHAI J. PATEL: Will the Minister of INDUSTRIAL

DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether the question of setting up of Indo-U.S.S.R. industrial ventures was discussed with the U.S.S.R. authorities during their recent visit to India; and

(b) if so, the result thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED):

(a) and (b). There was no discussion about setting up of Indo-U.S.S.R. industrial ventures as such. The discussions related to measures to improve productivity and better utilisation of capacity of existing Soviet aided projects and possibilities of combining the efforts of these with those of Soviet Industries. Two teams of Soviet experts have recently arrived in India, one to study the problems of the Heavy Electrical Equipment Plant at Hardwar and the other to study the problems of the Heavy Machine Building Plant, Ranchi, and the Coal Mining Machinery Plant, Durgapur.

Tyre Cord Market

1290. SHRI MANIBHAI J. PATEL: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the world tyre cord market is at present experiencing a glut and substantial portion of it has been lying idle in India for quite some time;

(b) if so, the reasons therefor; and

(c) the remedial steps taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): (a) Government are not ware of any glut in the world tyre cord market though some indigenous capacity for tyre cord manufacture is reported to have been lying idle for sometime.

(b) The capacity for automobile and consequently the tyre production fell short of anticipation and this has effected the demand for tyre cord.

(c) The remedial steps taken are:—

- (1) Additional capacity for tyre manufacture is being licensed;
- (2) Licensing of nylon tyre cord (which is inter-changeable to some extent with rayon tyre cord) has been restricted. Likewise imports of nylon tyre cord are limited to meet the essential needs.
- (3) Efforts are being made to export rayon tyre cord;

Possibilities and prospects of diversified uses of rayon tyre cord for manufacture of items like flex hose pipe, strapping for export packing, mesh bags are being investigated.

राष्ट्रीय कोयला विकास निगम

1291. श्री भोगेन्द्र झा : क्या इस्पात, खान तथा धातु मंत्री 8 दिसम्बर, 1967 के अतारंकित प्रश्न संख्या 3677-छ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि खान विभाग ने सभी विभागों विशेषकर सरकारी क्षेत्र के सभी उद्योगों को कोयला खरीदने के लिये राष्ट्रीय कोयला विकास निगम को प्राथमिकता देने के आदेश जारी किये हैं; और

(ख) यदि हां, तो उसके क्या परिणाम निकले हैं ?

इस्पात, खान तथा धातु मंत्रालय में राज्य-मंत्री (श्री प्र० चं० सेठी) : (क) नहीं, महोदय।

(ख) प्रश्न उत्पन्न नहीं होता

Indian Mica Companies in Bihar

1292. SHRI BHOGENDRA JHA: Will the Minister of STEEL, MINES AND METALS be pleased to refer to the reply given to starred question

No. 719 on the 15th December, 1967 and state:

(a) whether any reply has been received from the Govt. of Bihar regarding the termination of leases of the Indian Mica Supply Co. Ltd. Lakhimpur (Bihar) and some other Mica Companies;

(b) If so, the details thereof, and

(c) The steps taken by the Govt. to enforce its orders and action taken against those responsible for violating its orders?

THE MINISTER OF STEEL, MINES AND METALS (DR. CHANNA REDDY): (a) Yes, Sir.

(b) The State Government have stated that the question of implementation of stay orders has been examined in consultation with legal experts of State Government who have advised that the stay orders of Central Govt. and maintenance of *status quo* does not mean *status quo ante* but merely *status quo* on the date when the stay order was received by State Government. On the date the stay orders of Central Government were received the leases in question were not only cancelled, but also expunged from the Mica Mines licence. This being the position it was not possible to make the stay order effective.

(c) The matter is under consideration.

Birla Group of Firms

1293. SHRI BHOGENDRA JHA: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 4440 on the 15th December, 1967 and state the names of the firms and concerns owned by the house of the Birlas?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): Government have not formally